[*Placed in Library*. *See* No. LT-7333/66].

Cyclone in Madras Harbour

1555. **Shri Ram Harkh Yadav:**
Shri P. C. Borroah:
Shri D. C. Sharma:
Shri Shinkre:
Shri Hukam Chand Kachhavaiya:
Shri Gulshan:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether a cyclone of grave intensity rocked the Madras Town and Harbour on the 4th November, 1966 causing a large number of casualties and shipwreck;

(b) if so, the details of the incidents; and

(c) the loss to life and property?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) Yes Sir. A cyclone hit Madras city and coastal districts of Chingleput and South Arcot on the afternoon of 3rd November.

(b) and (c). The gale and heavy showers caused extensive damage over a distance of nearly eighty miles along the eastern coast. All types of communications were disrupted. One lakh fifty thousand huts were destroyed and a number of irrigation tanks were breached causing damage to standing crops. A bridge was partially damaged and a portion of grand trunk road was washed away. One ship broke into two and three ran aground.

30 persons lost their lives. Total damage is still being assessed. Relief measures have however, already been taken and the total cost by way of relief to people and repairs to tanks, road breaches etc is estimated to be about two crores.

Postal Stationery

1556. **Shri Hari Vishnu Kamath:** Will the Minister of **Communications** be pleased to state:

(a) whether it is a fact that at a number of places in our country, postal stationery and stamps are not available;

(b) if so, the reasons therefor; and

(c) when normalcy will be restored?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Excepting Inland Letter Cards there is no shortage of any other postal stationery and stamps.

(b) Inadequate printing capacity in the Security Press, Nasik.

(c) Necessary foreign exchange for the purchase of printing equipments to increase the capacity in the Security Press has already been released and orders for the machineries have been placed. it is expected that as soon as the machineries are installed at Nasik the capacity would be sufficiently enhanced to meet the requirements of the Inland and Letter Cards in the country.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROPOSED STUDENTS' NATIONAL MARCH IN DELHI

Mr. Speaker: The Question Hour is over. Shri P. R. Chakraverti.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, इस बारे में मेरा एक सवाल था ।

अध्यक्ष महोदय : क्वेश्चन आवर ख़त्म हो गया है ।

Shrimati Renu Chakravartty (Barrackpore): We have tabled some very important calling attention notices. Shri Patil has made a statement. The Eastern Command people have said that it is the Railways which are responsible. . .

Mr. Speaker: I have got a call attention notice from Shri Kishen Pattnayak.

श्री किशन पटनायक (सम्बलपुर) : अध्यक्ष महोदय, मैं यह कालिंग एटेंशन नोटिस पढ़ने से पहले आप से एक छोटी सी अर्ज करना चाहता हूं । मंत्री लोग कभी कभी आप से रियायत ले लेते हैं और स्टेटमेंट देने में देर करने की इजाजत ले लेते हैं, जिसका नतीजा बुरा होता है और जिस मक़सद से हम लोग ध्यानाकर्षण के नोटिस देते हैं, वह मक़सद खत्म हो जाता है । मैंने कल भी इस सदन में यह कहा था कि आज शाम को सरकार हम लोगों को गिरफ़्तार कर लेगी और कल यह स्टेटमेंट देगी । मैं इस बात को इसलिए उठा रहा हूं कि जब कल यह कहा गया था कि आज मंत्री महोदय इस बारे में स्टेटमेंट देने वाले हैं, तब कल रात को डा० राम मनोहर लोहिया और दूसरे एम० पी० को गिरफ़्तार कर लेना इस सदन की कन्टेम्प्ट है और मैं इस बारे में आप की व्यवस्था चाहता हूं ।

अध्यक्ष महोदय : यह दूसरा सवाल है ।

Shri S. M. Banerjee (Kanpur): On a point of order. . .

Shri Priya Gupta (Katihar): On a point of order. Kindly hear me.

Mr. Speaker: Let me take up the call attention notice first.

Shri S. M. Banerjee: It is on this call attention notice.

Mr. Speaker: Let Shri Kishen Pattnayak call attention to that first.

श्री किशन पटनायक : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :—

> "18 नवम्बर, 1966 को दिल्ली में छात्रों की प्रस्तावित नैशनल मार्च पर रोक लगाया जाना ।"

The Minister of Home Affairs (Shri Y. B. Chavan): Sir,......

श्री मधु लिमये (मुंगेर) : क्या दमन के लिए इनका स्वागत किया जा रहा है ? क्या इनकी दमन नीति का स्वागत हो रहा है ?

श्री बागड़ी : जिस रास्ते नन्दा गये हैं, उसी रास्ते यह भी जायेंगे । शर्म आनी चाहिए । लोक सभा के सदस्य को गिरफ़्तार किया है ।

अध्यक्ष महोदय : यह तो नहीं होना चाहिए कि फ्रंट बेंच पर बैठ कर हर वक्त बोलते रहें । मिनिस्टर साहब जवाब देने के लिए उठे हैं और माननीय सदस्य बोलते चले जा रहे हैं ।

श्री बागड़ी : उन को रात के समय गिरफ़्तार किया गया । मेरे घर पर सारी रात पुलिस बैठी रही ।

श्री मौर्य (अलीगढ़) : इस समय उधर से तालियां बजाने का क्या अर्थ है ?

Shri Y. B. Chavan: A demonstration before Parliament by students from different parts of the country described as "National Students March" has been announced for 18th November. According to information available to us, the demonstration is being organised by Samajvadi Yuva Jan Sang. . .

Shri Kishen Pattnayak: It is 'Sabha'. गृह मंत्री को नाम की तो ठीक जानकारी होनी चाहिए ।

Shri Y. B. Chavan:.... the Students' Federation and the UP Students' Action Committee. Efforts are being made in several States, and on a particularly large scale in Uttar Pradesh, to mobilise students for the projected demonstrtion. An order under section 144 of the Code of Criminal Procedure prohibiting processions, public meetings etc. in the neighbourhood of Parliament House, Connaught Circus and Chandni Chowk has been in force for a long time. The Delhi authorities, however, used

[Shri Y. B. Chavan]

to allow processions to be taken out to the Parliament area subject to conditions prescribed by them. Following the disturbances in Parliament and other neighbouring areas on 7th November, the Deputy Commissioner, Delhi, has issued an order section 144 of the Code of Criminal Procedure prohibiting processions, public meetings etc. in the entire Union Territory of Delhi.

Shri Kishen Pattnayak: A shameful beginning for the Home Minister.

Shri Y. B. Chavan: Taking into account the general climate of violence in the country, the very unfortunate involvement of certain sections of students in acts of violence and destruction of public property, and more particularly the experience in Delhi itself on 7th November, the Delhi authorities have decided that the projected demostration on 18th November should not be allowed.

श्री बागड़ी : बच्चों पर गोली चलाना वायलैंस है ।

Shri Y. B. Chavan: They have taken care to publicise their decision so that students who are intending to participate in the demonstration and their guardians might know in good time that such participation would be unlawful and would expose the participants to criminal prosecution.

श्री मधु लिमये : क्या मंत्री महोदय डराना चाहते हैं । ये विद्यार्थी एक दिन इनको दफ़ना देंगे ।

Shri Y. B. Chavan: I consider that the decision taken by the Delhi authorities is sound and in the best interest of students themselves.

Shri S. M. Banerjee: On a point of order on this.

Mr. Speaker: For every word there cannot be a point of order.

श्री बागड़ी : अध्यक्ष महोदय, मेरा भी व्यवस्था का प्रश्न है । व्यवस्था का प्रश्न तो हर समय उठाया जा सकता है । मैं आपकी व्यवस्था चाहता हूं

अध्यक्ष महोदय : मिनिस्टर साहब के बयान के दरमियान में कोई व्यवस्था का प्रश्न नहीं उठाया जा सकता है । उनके बयान के बाद जो कुछ कहना हो, वह कहिये ।

Shri Y. B. Chavan: Any attempt on the part of any person to interfere with the discharge of his duties and functions by a Member of Parliament is a breach of the privilege of Parliament and as such a serious matter.

कुछ माननीय सदस्य : हियर, हियर ।

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, हम हिन्दी अनुवाद नहीं सुन पा रहे हैं । हम सवाल कैसे पूछ सकेंगे ?

श्री बागड़ी : शर्म, शर्म । अगर "हियर, हियर" कहा जाता है, तो यह बेशर्मी है ।

Shri Y. B. Chavan: We should pause and consider whether demonstrations by large numbers of people in the neighbourhood of Parliament House which may hamper the functioning of the entire Parliament in a peaceful atmosphere, is something which we should view with complacency and acquiesesce in. If any section of the people has any grievances, they have means available to them to have the grievances raised in Parliament in one form or another. In addition, rule 160 of the Rules of Procedure and Conduct of Business in Lok Sabha provides that a petition can be presented to this House on any matter of general public interest. If certain sections of students wish to bring any matters of importance concerning them pointedly to the notice of this House, it is open to them,

subject to your consent, Sir, to present a petition. But I am clear in my mind that it is essential for the proper functioning of our democratice institutions and in particular, of this supreme body that no attempt should be made to influence Parliament by bringing to its gates large bodies of men to raise slogans and make other kinds of demonstrations. As I have said earlier, there is danger at the present time of such demonstrations leading to disturbance of the public peace and destruction of property, and I am sure the whole House will agree with me that what happened on 7th November, or anything approaching it, must not be allowed to happen again.

Shri Ranga (Chittoor): No, no.

श्री बागड़ी : नहीं नहीं, बेशर्मी, बेशर्मी ।

Shri Y. B. Chavan: May I also take this opportunity through you, Sir, to make a general appeal to students throughout the country. They may have genuine difficulties, and they may have grievances of one kind or another.

श्री किशन पटनायक : विद्यार्थी इन लोगों दफ़ना देंगे, इन को कबर में भेज देंगे ।

Shri Y. B. Chavan: But it is of utmost importance in the interest of students themselves, and the country as a whole, that the methods they adopt for achieving their objectives are right. The future progress and well-being of the country will soon be in their hands, and if the students do not conduct themselves with full sense of responsibility, the future of the country will be in jeopardy. We, on our part, are always prepared to discuss things with them, to find out and remove their difficulties, explain our difficulties and limitations to them.

Shrimati Renu Chakravartty: Are you doing it?

Shri Y. B. Chavan: Indeed, we are not only ready to discuss matters with them but shall be happy to have opportunities for doing so. In these circumstances, there is, in my view, no justification whatever for agitations and demonstrations which in many cases lead to violence causing distress and unhappiness all round.

Some hon. Members *rose—*

Shri S. M. Banerjee: I rise on a point of order.

Shri Priya Gupta: I also rise on a point of order.

Mr. Speaker: Let me hear Mr. Banerjee. All others will sit down.

Shri Priya Gupta: I stood up first.

Mr. Speaker: That does not matter. I have called Mr. Banerjee.

Shri Priya Gupta: You will call me then?

Mr. Speaker: Order, order.

Shri S. M. Banerjee: May I invite your kind attention to paragraph 2 of the statement?

> "Any attempt on the part of any person, to interfere with the discharge of his duties and functions by a Member of Parliament is a breach of the privilege of Parliament and as such a serious matter."

Again, "If any section of the people has any grievances they have means available to them to have the grievances raised in Parliament in one form or another."

My point of order is that the question whether it is a breach of privilege or not cannot be raised this way; proper notice has to be given before 10 O'clock and under the rules you are to take a decision and give your consent for being raised. So, any amount of shouting slogans outside cannot be a breach of privilege. The Minister has crossed the limit.

The entire thing should be expunged and this is wrong. The second

[Shri S. M. Banerjee]

thing is that Mr. Chavan is a seasoned parliamentarian though he came here late. He says that if any section of the people had any grievances..

Mr. Speaker: What is the point of order?

Shri S. M. Banerjee: Kindly hear me.

Mr. Speaker: I have heard his point about the breach of privilege.

Shri S. M. Banerjee: The second point is this. He says that grievances can be raised in Parliament. Under the rules the grievances could not be raised by the Members of Parliament. They can ask questions, elicit information. So, both these things should be expunged from the statement because these are wrong statements to make.

Mr. Speaker: It was not a point of order at all and the Member also must have known that it is not a point of order. He has unnecessarily spent that time.... (*Interruptions*). The House cannot take that up unless that procedure is followed. Nothing has been done here.

Shri Ranga: Sir, I rise on a point of order but I have one particular difficulty. I do not want you to make an observation similar to the one that you were pleased to make just now about Mr. Banerjee's point of order, that I might possibly be knowing that it was not a point of order and at the same time I am raising it. Therefore, I am raising this point of order with a sense of trepidation because I do not want you to make similar observations in regard to myself. My point is now this. There was a call attention notice. The hon. Minister was called upon to make a reply. If his reply had been restricted to the subject-matter that was raised by our colleagues in this House, I would not have raised this point of order. He had gone far beyond that and touched upon questions of policy and he had made certain observations intended to advise the students and parents and also raised questions of policy as to how people are to get their grivances represented to Parliament through Members of Parliament and through you to the Government. That is where my point of order arises. Many of these points deserve detailed discussion in this House. It is another matter if there had not been any demonstration at all till now and if my hon. friends were to say that no demonstrations would be allowed before Parliament. That is not so. He has himself stated that several demonstrations had taken place. His only complaint is that in the light of what has happened in the latest demonstration, they want to enunciate a new policy and a new programme. But that policy and that programme had not been discussed in this House. It is a convention that has grown in this country and there are these demonstrations. No. less a person than Rajaji who was once the Head of State here came to bless the peasants' demonstration that I had the honour to lead to this Parliament and I presented that petition and that representation before you as well as before the Rashtrapati. No objection was taken for that. After that the communists organised their own; so many other people also did so; they have all gone off peacefully. The latest one has ended in disaster.... (*Interruptions.*)

Shrimati Renu Chakravartty: Mr. Kamalnayan Bajaj and Seth Govind Das were there also on the platform. Why don't they be arrested?

Shri Kamalnayan Bajaj (wardha): I want to make a personal explanation.

श्री बागड़ी : जगद्गुरु शंकराचार्य भी वहां थे राधाकृष्णन् जी जिनके चरण छूते हैं।

Shri Ranga: There were Members of the Congress Party also; one of them happens to be Seth Govind Das who can be considered to be the father of this House. Nobody thought that there would be anything wrong in a demonstration like that. Just because the last demonstration had ended in a disaster for their Home Minister and also for their Ministry and for the country, it does not mean that the new Home Minister is Justified in promulgating a new policy and presenting it here without any notice whatsoever and expecting all of us to swallow it. All that he seeks to do through this statement on call attention notice and that is why I raise this point of order. Portions of his statement which go against the parliamentary convention, democratic convention that has grown in this country which seek to deny the right which the people have so far exercised in order to present their grievances and their demands before Parliament and also through the members of Parliament to the Government also are not to remain there. I suggest that you give us some advice and some direction that such statements ought not to be made and that the House need not take into consideration at this moment such portions of that statement. If they so wish, let them come forward with a definite proposal before this House and let them say: from now on we are going to pursue such and such policy and we would say goodbye to the earlier convention as a result of which the people have won for themselves a right which is an addition to the rights that had been conferred upon then by the rules. My hon. friend referred to the right to petition. We exercised it against the 17th amendment and we know the fate of that petition and we also know how careless and heartless they were in dismissing the lakhs of petitions that were presented against the 17th amendment by the kisans in this country, therefore this right to demonstrate before Parliament has become a sacred one so far as the people are concerned and it ought not to be denied to them just by way of a reply to call attention notice.

श्री प्रिय गुप्त : प्वाईंट ग्राफ ग्राईर यह है कि मिनिस्टर साहब ने स्टेटमेंट दिया है कि 144 धारा लागू की गई । ग्रगर कोई ब्रेक करता है 144 धारा को तो 145 या 188 में ग्ररेस्ट कर सकते हैं । लेकिन इन को जो ग्ररेस्ट किया गया है डाक्टर लोहिया ऐंड ग्रदर्स को

The strangest thing is section 107 of the Cr. P. C. has been quoted.

जिसका कि कोई काम का धाम का रहने का कोई ठिकाना नहीं है ।

I do not understand. A Member of Parliament has a definite place to live and has work to do.

घूमने वाला, बाहर घूमने वाला ।

My point of order is that the Minister should not have made that type of statement or ordered the arrest of people and he should not have made a statement on the breach of privilege question. He sould not have given 107 of the Cr. P.C. when there were so many other sections.

ग्रध्यक्ष महोदय : यह कोई प्वाईंट ग्राफ ग्राईर नहीं है। पहले तो मेम्बर साहब 107 को शायद ग्रच्छी तरह समझते नहीं हैं; 107 नहीं है वह, 109 जैसे वह कह रहे हैं, वह है ।

श्री प्रिय गुप्त : 107 ग्रौर खराब है । जिस का कोई रहने का ठिकाना नहीं है . . .

ग्रध्यक्ष महोदय : ग्रब ग्राप सुनेंगे भी ? जब ग्राप ने कह लिया तो मेरी बात भी सुनेंगे या नहीं ?

श्री मधु लिमये : ग्रध्यक्ष महोदय, यह सारी धारा देश द्रोहियों के लिये हैं, जो जनता के नेता हैं, उनके लिये नहीं हैं ।

ग्रध्यक्ष महोदय : ग्रब यह मेरे लिये बहस करने का सवाल नहीं है कि यह जो गिरफ्तारी की गई है, वह जायज है या नाजायज है यह किस दफ़ा में की गई है । (**व्यवधान**)

श्री मधु लिमये : इस में संसद् की शोभा जा रही है । (व्यवधान) ।

Shri Priya Gupta: You are the keeper of our privilege.

Mr. Speaker: Mr. Priya Gupta, you must sit down. You have had your say. Mr. Daji.

Shri Daji (Indore): Sir, this is a very serious point. Parliament is meeting in Delhi. The point is, are we Members of this sovereign institution....

Shri S. M. Banerjee: If it is sovereign at all.

Shri Daji: ....are we to be held at the mercy of the local administration? I am raising this point as a point of privilege and protection. I would first of all like to enquire one thing. I presume that the Home Minister has not consulted you before making the statement. I do not think you have given your consent to this position.

Mr. Speaker: There is a notice that was given. (*Interruption*)

Shri Daji: That is why I said I presume. The point is this: the Government may or may not like to meet the demonstrators; and the Prime Minister may or may not like it, but we Members of Parliament, assembled in this House, have always honoured the right of the citizens of the country to come to us with petitions in a democratic and peaceful manner. Just because the police arrangements failed on one particular occosion, just because some mischief-mongers were not taken to task earlier on one occasion, just because of the intensive Cabinet quarrels one Home Minister had to be pulled down or because the things were engineered on the 7th November so that the Home Minister, Shri Nanda, may be pulled down because he was a thorn to them owing to his anti-corruption crusade....

Mr. Speaker: He must come to the point now.

Shri Daji: The point is this. Because on one occasion, the demonstrators went beyond a particular limit, is it permissible for the Government to deny this right not only to the citizens, but to me, as a Member and to you as a Presiding Officer of this House—the right, our most proud privilege of allowing the citizens to come. We, all of us, go to the people and seek their votes after three months we will be going from house to house and from doorstep to doorstep, seeking their votes. And so, is this Government entitled unilaterally to ban citizens coming before the sovereign Parliament? Of course, we know that around Parliament demonstrations are prohibited, but I request you to consider this as a matter of fundamental privilege of Parliament, jointly, of all Members of Parliament and give us protection.

Shri Hari Vishnu Kamath (Hoshangabad): There is a fundamental point of order. May I invite your attention to......

Mr. Speaker: There are so many holding their books.

Shri Hari Vishnu Kamath: This is a very material point of order. If I heard the new Home Minister aright, he said that the ban has been imposed on the entire Union territory of Delhi. The right of peaceful agitation and demonstration is an inalienable, fundamental right in a democracy. I hope nobody can counter this proposal. And the ban a natural consequence—rather, it is an unnatural consequence—which has flowed out of the mishandling of the situation on 7th November, for which the pitch had been qeered, according to the former Home Minister's statement, by the Government themselves; lack of co-ordination between the Prime Minister, and the former Home Minister and the administration—all these were responsible for

the situation. They sowed the wind and they now reap the whirlwind. What happens? The ban has been imposed on the entire Union territory of Delhi. There is a small area in this Union territory over which you have jurisdiction, and I invite your attention....

Mr. Speaker: I know that. Let him proceed.

Shri Hari Vishnu Kamath: That territory is defined in the rules of procedure, and it is obligatory on the part of the Government, if they have any regard for the sanctity of rules, sanctity of Parliament—I doubt very much whether they have to consult you, and it was their bounden duty to cosult you before they extended the ban to the entire Union territoy of Delhi. Have they or have they not? If they have not consulted you before they extended the ban to the whole Union territory of Delhi,—I do not know how many square miles it is, but you know that very well—and if they have not done it, it is then contempt of Parliament, contempt of yourself, a breach of privilege of this Parliament, for which the Home Minister should be reprimanded before the bar of the House. My point of order is two-fold. I am coming to the other part. If I remember aright—I do not know the changed procedure under the new directions—usually the arrest of a member is reported to the House.

Mr. Speaker: That is coming.

Shri Hari Vishnu Kamath: Then I will raised it at that time. I want to know whether they consulted you before they imposed this ban on the entire Union territory of Delhi and if they did not do so, whether it does not constitute a breach of privilege for which the new Home Minister should be arraigned and reprimanded before the bar of the House in due course.

श्री राजेलाल व्यास (उज्जैन) : मैं बड़ी नम्रतापूर्वक यह कहना चाहता हूं कि यहां पर जितने भी प्वाइन्ट ग्राफ ग्रार्डर्ज रेज किये गये, वे सब प्वाइन्ट ग्राफ़ ग्रार्डर्ज नही थे और ग्रापने उनके लिये कहा भी कि वे प्वाइन्ट ग्राफ़ ग्रार्डर नही हैं, इसी तरह जब रंगा साहब खड़े हुए, तो उन्होंने भी उसी तरह से रेज किया, वास्तव में प्वाइन्ट ग्राफ ग्रार्डर्ज की ग्राड़ में इस विषय पर यहां डिबेट होने लगी है . . . (व्यवधान)। यह नियम यहां पर सरासर भंग हो रहा है, जो कि नहीं होना चाहिये। (व्यवधान)।

Mr. Speaker: Members should realise their responsibility. This whole time should not be spent in raising points of order that are evidently not points of order. (*Interruption*). I am not talking of any one person, but generally.

मैं ग्रापसे कह रहा था कि मेम्बर्स इस बात के लिए सोचें। ग्रगर कोई खास प्वाइन्ट ग्राफ़ ग्रार्डर हो, तो मैं उसको सुनने के लिये तैयार हूं, लेकिन इस तरह से वक्त सर्फ़ करने से क्या फायदा होगा। प्वाइन्ट ग्राफ ग्रार्डर कोई न हो, लेकिन वक्त लिया जाये। उन्होंने यह ठीक कहा है कि इस तरह यहां डिबेट शुरु हो जाये—ग्राया उन को यह करना चाहिये था या नहीं, ग्राया यह जायज है या नहीं, ग्राया चूंकि पहले नहीं होता रहा है, ग्रब क्यों किया गया है, या यह चेन्ज ग्राफ़ पालिसी है, इस पर डिक्सशन होना चाहिये, तो इन चीजों के लिये ग्राप नोटिस दे सकते हैं, जब नोटिस ग्रायेगा तो मैं कन्सीडर कर लूंगा।

श्री स० मो० बनर्जी : नोटिस दिया है।

ग्रध्यक्ष महोदय : उस के ग्राने से पहले ही नोटिस दिया गया है तो मैं क्या करूं।

श्री स० मो० बनर्जी : स्टुडेन्ट्स-ग्ररेस्ट पर नोटिस दिया है।

ग्रध्यक्ष महोदय : इन पर प्वाइन्ट ग्राफ ग्रार्डर्ज नहीं उठ सकते हैं कि दफ़ा 107 लगा दी है, वह नहीं लगनी चाहिये थी, पहले जो पालिसी थी उसको बदला क्यों जा रहा है। ग्रगर इस को हम डिस्कस करना चाहते हैं, तो बेशक कर सकते हैं, उसके लिये एक रेग्युलर प्रोसेस है।

श्री मधु लिमये : आप बार बार कहते हैं कि डिस्कस कर सकते हैं, लेकिन आप इजाजत कहां देते हैं। (व्यवधान)।

श्री किशन पटनायक : डिस्कस कैसे करें आप डिस्कस होने नहीं देते।

अध्यक्ष महोदय : अब आप मेरे ऊपर नुक्ताचीनी करने लगे हैं। श्रीकिशन पटनायक, मैं सुबह से आठ दफ़ा कह चुका हूं। जब प्वाइन्ट आफ आर्डर्ज पर मैं कुछ कहता हूं तो कहते हैं कि उपदेश दे रहे हैं। क्या उपदेश दे रहा हूं।

श्री मधु लिमये : शाम तक ये गिरफ्तार हो जायेंगे, इन को पहले ही निकालेंगे क्या ?

अध्यक्ष महोदय : अगर नहीं चलने देंगे, तो उन को निकालूंगा।

श्री मधु लिमये : निकालिये।

अध्यक्ष महोदय : अब कॉलिंग अटेशन नोटिस पर जिन्होंने कि नाम दिये हैं अगर वे एक, एक सवाल करना चाहें तो वे कर सकते हैं।

श्री बागड़ी : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। आप ने कहा था कि बीच में इजाजत नहीं दूंगा बाद में इजाजत दूंगा इसलिए मेरा अब प्वाइंट आफ आर्डर सुन लीजिए।

श्री मौर्य : मेरा प्वाइंट ऑफ आर्डर है।

अध्यक्ष महोदय : मैं सारे प्वाइंट ऑफ आर्डर सुनने के लिए तैयार हूं लेकिन . . .

श्री बागड़ी : सब न भी सुनें लेकिन मुझे तो आप ने वचन दिया हुआ है।

अध्यक्ष महोदय : मैं सारे प्वाइंट आफ आर्डर सुनने के लिए तैयार हूं लेकिन उससे कुछ हासिल न होगा और हाउस का समय व्यर्थ बर्बाद होगा क्योंकि कोई प्वाइंट आफ आर्डर है नहीं।

श्री बागड़ी: वगैर सुने आप यह कैसे कह रहे हैं ? एक के बाद एक लीजिए। मेरा प्वाइंट आफ आर्डर सही होगा।

Shri Priya Gupta: Sir, you have not given your decision on the points of order raised by Shri Kamath and also Shri Daji.

Mr. Speaker: Unless you allow me how can I do that?

श्री काशी राम गुप्त (अलवर) : मेरा प्वाइंट आफ आर्डर सुन लिया जाये।

श्री बागड़ी : एक के बाद एक सारे सुन लीजिये।

अध्यक्ष महोदय : दाजी साहब की मैं ने सब बात सुनी। मैं इत्तिफाक नहीं करता कि उस में कोई प्वाइंट आफ आर्डर उठता है। श्री कामत ने जो कहा उस में भी कोई प्वाइंट आफ आर्डर नहीं उठता है कि उन्होंने मुझ से कोई कंसल्ट नहीं किया। बाकी उन की जितनी युनियन टैरीटरी है उस पर ही उनका आर्डर एप्लाई करता है। जो उन की यूनियन टैरीटरी है उस पर ही वह आर्डर दे सकते हैं मगर बाकी जो अन्दर भी उस एरिया के अन्दर कोई गड़बड़ी या दंगा, फसाद जैसी चीज होगी तो मुझे खुद उन को कहना पड़ेगा कि आप इस का इंतजाम करें। जो वह कर रहे हैं वह पार्लियामेंट के इर्दगिर्द जो जगह है उन सारी चीज़ों के लिए कर रहे हैं।

श्री हरि विष्णु कामत : यह आप के हकूकों में दस्तअंदाजी है।

Shri Daji: Can we hold the Parliament in Jail (*Interruptions*)?

Mr. Speaker: I do not agree with that.

Shri Hari Vishnu Kamath: It is a very serious matter.

Mr. Speaker: No, Sir.

Shri Hari Vishnu Kamath: This Parliament will not become the hand-maid of Government or a puppet-show of the Congress Party. We refuse to be a hand-maid of Government here or a puppet-show of the Congress Party. You must take it seriously (*Interruptions*).

Mr. Speaker: Order, order.

Shri H. N. Mukerjee (Calcutta Central): Mr. Speaker, Sir, I would like you and the House not to be diverted from the very basic points raised by Shri Ranga to which ammunition was furnished by Shri Kamath's point. I wish you, please, not to give any immediate ruling if you cannot make up your mind here and now, because he has said something which is terribly important, namely, that by way of answer to a Calling Attention Notice things have been introduced which have taken the House by surprise. Under the rules that you have formulated only signatories to the Calling Attention Notice have the right of asking questions which are by their very nature limited in their connotation. The Minister has chosen, for reasons which are quite obvious, to which Shri Kamath just now has made reference, in order to hide whatever ignominy with which they covered themselves on 7th November, to announce a set of rules and regulations, in their presumption, which they propose to follow in the future, which impinges upon the rights of Parliament and also of you, Sir, as the guardian angel of this particular enclave. That is what has happened. I am not going at the moment into the rights and wrongs of that matter, but a very serious proposition has been promulgated by the Minister and under your rules we are precluded from entering into a discussion with the Minister in regard to that. we are under an obligation as Members of Parliament to receive representations from our constituents, who belong to the whole country and not only to one particular area, and the citizens of this country also have a right to demonstrations* and that right has not been limited so far by any kind of constitutional or similar enactment through this House or any other legitimate process. Here is a Government behaving in this fashion. Therefore, I would beg of you that you allow, on your own initiative, of your own bat, a discussion on this matter sometime today so that all of us can have our say. They have the majority and they can steam-roller anything just like that, but the country knows what the feelings of the people are in regard to this. Therefore, I am putting it on a purely constitutional plane, on the plane of your rights and the rights of the House, and I would suggest that you in your wisdom direct that there is some time set apart today—not later than today because then that would be too late—for discussing this matter. Today Dr. Lohia is taken away. Shri Kishen Pattnayak—God knows who else—might be taken away tonight. That kind of thing is taking place under our very nose and the Minister had the gumption to say that to interfere with the activities of the Members of Parliament is a privilege of Parliament and to interfere with the activities of Dr. Ram Manohar Lohia . . . (*Interruptions*). . . is a privilege. This kind of thing goes on. This matter has got to be discussed and, Sir, you are under an obligation to discuss this matter. Otherwise, the Parliament would be stultified, and you as Speaker would also be held to be a party to that process, which I do not wish to visualize . . .

Shri Ranga: Sir, I want that portion to be expunged from the proceedings. I do not want it to be shown that we are a party to the statement which he made and that it was made with your permission. It was not made with the permission of Parliament; it was made only with the permission of Government.

Shri A. K. Gopalan (Kasergod): What is the kind of statement which he has made? . . . (*Interruptions*).

श्री मौर्य : अध्यक्ष महोदय, मैं कोई 20–25 दफे अपना प्वाइंट ऑफ आर्डर उठाने के वास्ते खड़ा हुआ हूं लेकिन मुझे अभी तक नहीं सुना जा रहा है ।

अध्यक्ष महोदय : बैठ जाइये, मैं अभी सुने लेता हूं ।

Shri A. K. Gopalan: After the statement given by the Home Minister here, which says so many contradictory things, it is very essential that it should be discussed. It is not merely a question of whether a procession is banned or not. In today's papers it is mentioned that 20 colleges in Madhya Pradesh alone have not been re-opened after they were closed in the middle of September. A similar situation is obtaining in other States also. What is being done, so far as the education of college students is concerned? The Minister has not said anything about it in the statement. I understand from the newspapers that the representatives of the students met the Minister of State for Home Affairs and also the Prime Minister discussions were held with them and the students promised them that the demonstration will be peaceful. Already, there were so many demonstrations before Parliament. Now if it is said "no more demonstrations", what will happen? If demonstrations before Parliament House are banned because something has happened, it is a very serious matter.

Mr. Speaker: How can we discuss that here at this stage?

Shri A. K. Gopalan: I want to say that after this statement of the Home Minister a very serious situation will take place. Government is going to create a serious situation where there is nothing serious. They want to create a situation. The students have assured that it will be a peaceful demonstration. The Government do not want a peaceful demonstration. They want to create a situation in which there will be chaos and confusion. If it is said that hereafter there will be no demonstrations before Parliament House, it is a very serious matter. Not only that. What is the position of the opposition members today? What about their security? On what grounds can they be arrested? Nothing is mentioned in the statement.

Mr. Speaker: Should we now discuss why they have been arrested?

Shri A. K. Gopalan: I have given a Calling Attention Notice.

Shri S. M. Banerjee: Read the newspapers and see what they have to say.

Shri A. K. Gopalan: If we give notice of a calling attention notice today, tomorrow we will be arrested. That is the position of the opposition members. Then, how can they function? What is the reason for arresting those Members? They came to Parliament yesterday, and they were participating in the proceedings. At night they are arrested.

Mr. Speaker: Shri Gopalan should realise that I cannot sit in judgment over that.

Shri A. K. Gopalan: It should be discussed. The Prime Minister is here. The discussion must be allowed.

Mr. Speaker: Order, order. I can not allow a discussion like that.

Shri A. K. Gopalan: Sir, you are the custodian of the rights and privileges of the Members of Parliament . . . (*Interruptions*).

श्री बागड़ी : अगर यह नहीं है तो वह बयान इल्लीगल था । बयान हदों को पार कर गया ।

Shri A. K. Gopalan: What can we do when our rights and privileges are . . . (*Interruption*).

Mr. Speaker: Order, order. There are two demands for raising points of order. Let me clear them first.

Shri U. M. Trivedi (Mandsaur): I wish to make a submission in support of the point of order that has been

raised by my hon. friend, Shri Ranga, and the points raised by Shri Kamath. Constitutionally every citizen has got a right of association. Every democratic citizen has got a right of petition to this House and the method of presenting that petition is also laid down in our rules of procedure. How can the Government lay down a procedure against the very procedure laid down by this very House? Although the procedure says that people can come here, make representation, present their petition and make their demonstration in a democratic manner, how can this be barred by the Home Minister or by the Delhi Administration saying. "You shall not come; no man shall come to Parliament"? How can that be done? A right of movement in any part of India is guaranteed by the Constitution and the citizens are prevented from coming and having that movement. That movement which is for the exercise of the democratic right vested in every citizen, to present a petition or for approaching Parliament for this very specific purpose is being barred by this very fiat that has been issued by the hon. Home Minister.

Mr. Speaker: Shri Trivedi is a renowned barrister and I ask him whether we shall decide here about that order passed by the Government.

Shri U. M. Trivedi: Apart from my being a lawyer or not, the only point is this. Can a statement of this nature be made in response to a calling-attention notice which says that here in this House the Speaker shall not be the custodian of this whole building which is known as the Parliament House? Everybody has got a right of approach to this House and Members of Parliament. It is guaranteed by the Constitution. That right is being interfered with by this fiat that has been issued.

Shri Thirumala Rao (Kakinada): He can go to a court of law.

Shri U. M. Trivedi: Sit down.... (*Interruption*).

Mr. Speaker: That is not the way. On one side there might be half a dozen Members standing but when one Member stands up from that side, should he be shouted down in this manner?

Shri Ranga: Do you mean to say that they can rise like this?

Shri R. S. Pandey (Guna): I would like to have your permission to say something.

Mr. Speaker: When he is on his legs, how can I permit him to say anything?

Shri Parashar (Shivpuri): May I have your attention, Mr. Speaker?

Mr. Speaker: Unless he has finished, I cannot allow him.

Shri U. M. Trivedi: The only question that I am putting is that if this statement goes on record in response to a calling attention notice, I think, this House will be justified in having a discussion and we will request that a further statement should be made. This statement is out of order.

Mr. Speaker: The only demand made is that there ought to be opportunity provided for discussion.

Some hon. Members: No, no.

Shri S. M. Banerjee: Here and now.

Shri Priya Gupta: It should be expunged.

Mr. Speaker: There is no case for expunction. I am not going to expunge it.

Shri Dinen Bhattacharya (Serampore): I have one little statement.

Mr. Speaker: He will please sit down.

Shri Dinen Bhattacharya: Some time back we gave a notice for discussions.**

**Not recorded.

Mr. Speaker: I have asked him not to speak. That should not be recorded. I will again appeal to hon. Members in the Opposition that if they continue in this manner, I cannot control and manage the House.

श्री मौर्य: मेरा व्यवस्था का प्रश्न है । मैं बीस बार उठ चुका हूं । आप व्यवस्था का प्रश्न होते हुए और सदस्यों को बुलवा रहे हैं। पहले तो मेरा व्यवस्था का प्रश्न आप पर है । आप व्यवस्था को तोड़ रहे हैं । मैं व्यवस्था के प्रश्न पर बीस बार खड़ा हुआ हूं , लेकिन आप बगैर मुझे सुने हुए दूसरे सदस्यों को बुलाते रहे हैं । आप पर मेरा आरोप है कि आप सदस्यों में फर्क करते हैं ।

Shri Raghunath Singh (Varanasi): It should be expunged. (*Interruptions*).

श्री मौर्य : आप व्यवस्था के प्रश्न को सुनते ही नहीं हैं । आप रूलिंग दे कर जा सकते हैं। अगर मेरा व्यवस्था का प्रश्न नहीं है तो आप उस को कह सकते हैं कि यह व्यवस्था का प्रश्न नहीं है, आप मुझे सजा देना चाहते हैं तो सजा दे सकते हैं , लेकिन आप बगैर मेरे व्यवस्था के प्रश्न को सुने किसी और सदस्य को नहीं बुलवा सकते ।

Mr. Speaker: Mr. Maurya, you have always been like that. You accuse me unnecessarily. I have exercised great patience in that. Even now, I would do that and I will continue.... (*Interruption*).

श्री मौर्य : आप मेरे पिता के समान हैं, हमारे रक्षक हैं, लेकिन आप फर्क करते हैं।

अध्यक्ष महोदय : He has absolutely disarmed me. What could I do ? एक तरफ मेरी बेइज्जती भी करते चले जा रहे हैं और दूसरी तरफ कहते हैं कि मैं पिता के समान हूं । अगर आप पिता की बेइज्जती करना चाहते हैं तो कीजिये ।

श्री मौर्य : देश का संविधान देश के नागरिकों की रक्षा करता है क्योंकि देश का संविधान सर्वश्रेष्ठ है, और इस सदन में आप और देश का संविधान हमारे अधिकारों की रक्षा करता है । जो कुछ गृह-मंत्री जी ने यहां पर बयान किया है उस में कुछ बातें जो उन्हें कहनी चाहियें थीं, उन्होंने नहीं कहीं और कुछ बातें जो उन को नहीं कहनी चाहियें थीं , जो कि संविधान की धारा के खिलाफ जाती हैं, वह उन्होंने कहीं । इसी पर मेरा व्यवस्था का प्रश्न है । हमारे देश के संविधान की धारा 19 जो है अगर आप उस को देखें तो उस में यह है कि

"(b) to assemble peaceably and without arms;"

अब उस जो पर प्रोवाइजो दिया हुआ है उस को पढ़ता हूं :

"(3) Nothing in sub-clause (b) of the said clause shall affect the operation of any existing law in so far as it imposes, or prevent the State from making any law imposing, in the interests of [the sovereignty and integrity of India or] public order, reasonable restrictions on the exercise of the right conferred by the said sub-clause."

इस में शब्द "रीजनेबल रेस्ट्रिक्शन्स" आये हैं । मैं उन व्यक्तियों में से हूं इस सदन के अन्दर जो कि इस बिल्डिंग में जो पत्थर, ईंट, चूना, गारा लगा है और जो लखनऊ के सदन में लगा है या जो साधारण बिल्डिंग में लगा है, उस में कोई फर्क नहीं करते । तमाम बिल्डिंगों की रक्षा करना , तमाम देश के नागरिकों की रक्षा करना , देश की सरकार का कर्त्तव्य हो जाता है । इस बिल्डिंग की रक्षा के जो हमारे अधिकार हैं, जो इस संविधान ने दिये हैं , उन को छीनना

हमारे संविधान के खिलाफ जाता है । जो बयान दिया गया है वह हमारे इस अधिकार को छीनता है । यह बिल्डिंग कोई विशेष स्थान नहीं रखती है । देश की हर बिल्डिंग विशेष स्थान रखती है, हर नागरिक विशेष स्थान रखता है । यहां पर प्रदर्शन होते रहते हैं, प्रदर्शन को रोकना हमें संविधान ने जो अधिकार दिया है उस को तोड़ता है । उस पर मेरा आरोप है । इस लिए जो कुछ उन्होंने कहा है उस को निकाल दिया जाये । यहां पर लिखा है रीजनेबल रेस्ट्रिक्शन । हमारे देश के संविधान के अनुसार जो राष्ट्रपति हैं उन को भी इतना अधिकार नहीं है कि वह इसे रोक सकें । इसलिये मेरा प्वाइंट आफ आर्डर यह है कि मंत्री महोदय के बयान में जो इतना पोर्शन आया है कि यहां पर प्रदर्शन नहीं होंगे, उन पर रोक लगा दी गई है, यह संविधान की धारा को उत्तेजित करता है । इस का अधिकार उन को नहीं जाता । इस लिए इस को निकाल दिया जाये ।

श्री काशी राम गुप्त : अध्यक्ष महोदय, मैं इतनी बार खड़ा हो चुका हूं . . . ।

अध्यक्ष महोदय : तो मैं क्या कर सकता हूं । एक एक कर के ही तो बुला सकता हूं ।

श्री काशी राम गुप्त : आप ने कहा था कि बुलाया जायेगा ।

अध्यक्ष महोदय : यह जरूरी नहीं है कि अगर कोई पचास दफे खड़ा हो तो उसे बुलाया ही जाये ।

श्री काशी राम गुप्त : क्या व्यवस्था के प्रश्न पर भी नहीं बुलायेंगे ।

अध्यक्ष महोदय : यहां व्यवस्था के प्रश्न ही उठ रहे हैं ।

श्री बागड़ी : तब कैसे बुलवायेंगे, अध्यक्ष महोदय, अगर पचास दफे खड़े होने से नहीं तब कैसे बुलवायेंगे ।

Shri Hem Barua (Gauhati): When the hon. Home Minister was reading this part of his statement which says:

> "Any attempt on the part of any person to interfere with the discharge of his duties and functions by a Member of Parliament is a breach of the privilege of Parliament. . . ."

I listened to him with utmost care and caution. But then if we examine the statement *vis-a-vis* what you have ruled on many an occasion in this House, the hollowness of the statement becomes all too apparent, all too clear. You have ruled on many an occasion in this House that no Member during the session of Parliament should be arrested unless and until there is a great criminal charge against him because that tantamounts to interference with duties and activities of a Member of Parliament. You have ruled like that on many an occasion. Now what happens? *Pari passu* with this, if you examine what you have already ruled in this House, the arrest of the Member of Parliament without there being any criminal offence against him—possibly he was arrested under Preventive Detention Act . . .

An hon. Member: Preventive section.

Shri Hem Barua: Might be, preventive section; I mean Dr. Ram Manohar Lohia—during the session of Parliament goes against your ruling given in this House. I am afraid that this decision might be a blanket decision and the blanket decision would cross the democratic rights of Members of Parliament. Here is an instance, which I have already pointed out, to show how the Minister's action in arresting a Member of Parliament during the session in violation of your ruling has amounted to committing breach of privilege of the House. I want you to give a ruling on this particular point. This blanket decision is so pernicious that it might

[Shri Hem Barua]

cover almost all members of this House except certain members belonging to the ruling party possibly. We are afraid of that.

श्री काशी राम गुप्त : ध्यानाकर्षण के उत्तर में गृह मंत्री महोदय ने यह कहा है कि विद्यार्थियों के अभिभावकों से मैं अपील करता हूं । मैं कहना चाहता हूं कि इस सदन में इस तरह की बात वह नहीं कह सकते हैं कि विद्यार्थियों के अभिभावकों से मैं अपील करता हूं । इस तरह की अपील करना कालिंग एटेंशन नोटिस का कोई अंग नहीं हो सकता है । यह जो चीज उन्होंने अपने बयान में कही है यह अवैध है और इसको निकाल दिया जाना चाहिये । अभिभावक जो हैं वे यहां सुनने के लिए नहीं आते हैं । विद्यार्थियों का जो आन्दोलन है और जो विद्यार्थी यहां आना चाहते हैं । उस से अभिभावकों का कोई सम्बन्ध ही नहीं है । अभिभावकों का सम्बन्ध जोड़ कर अगर पार्लियामेंट में इस प्रश्न को रखेंगे तो बहुत झंझट पैदा हो जायेंगे देश में । इस वास्ते मेरा निवेदन है कि इस हिस्से को निकाल दिया जाना चाहिये ।

श्री राम सहाय पाण्डेय : गृह-मंत्री जी के वक्तव्य को लेकर विरोधी दल वालों के सदस्यों ने जो व्यवस्था के प्रश्न उठाये हैं उस में एक ही व्यवस्था का प्रश्न है कि कोई व्यवस्था का प्रश्न नहीं है (इंटरप्शंज) ।

श्री बागड़ी : आप के ऊपर चार्ज लगा रहे है ।

श्री राम सहाय पाण्डेय : दो बातें बहुत स्पष्ट कही गई हैं ।

अध्यक्ष महोदय : मैं यह कहूंगा कि उनको तो मैं रोक रहा हूं और वे रुक नहीं रहे हैं लेकिन अगर आप भी डिसकशन में चले जायेंगे तो . . .

श्री राम सहाय पाण्डेय : मैं डिसकशन में नहीं जा रहा हूं ।

श्री बागड़ी : चापलूसी में गए हैं ।

श्री राम सहाय पाण्डेय : वक्तव्य की भूमिका के सम्बन्ध में मैं आपका और माननीय सदस्यों का ध्यान आकर्षित करना चाहता हूं । इस सदन की वैधानिक परम्परा के अन्तर्गत न जाने कितनी बार और बार बार हमने प्रदर्शनों के द्वारा ग्रीवेंसिस को वेंटीलेट करने का अवसर दिया है और कितनी ही बार लोक सभा के निकट से प्रदर्शन हुए हैं और यहां पर मंच बना कर भाषण भी किए गए हैं । लेकिन इस बात को न भुलाया जाए कि सात तारीख को जो कुछ हुआ . . .

श्री मधु लिमये : आपने करवाया ।

श्री राम सहाय पाण्डेय : वह आपके सामने है । लोक सभा के गेट के पास तक अपनी बात को जोर जोर से कहने का उनको अवसर दिया गया । लेकिन जो भाषण हुए उस से शांति को बड़ा खतरा हो गया । इतना ही नहीं एक माननीय सदस्य ने एक ऐसा भाषण किया जिस से उत्तेजना पैदा हुई और विद्रोह की आग भड़क उठी । यदि लोक सभा के सदस्य गम्भीरता के साथ शांति और व्यवस्था चाहते हैं, लोक सभा का प्रत्येक सदस्य शांति चाहता है, प्रजातंत्र की जितनी प्रक्रियायें हैं उनको नत मस्तक होकर स्वीकार करता है तो आज भी मैं गृह मंत्री जी से निवेदन करूंगा, उन से अपील करूंगा कि प्रदर्शनों के लिए तमाम जो सुविधायें

Mr. Speaker: This is not the time for making appeals.

Shrimati Renu Chakravartty: What about the two members about whom he says so much? Have they been arrested?

Shri Parashar: I should be allowed to speak on the legal and Constitutional points....

Mr. Speaker: Why must he speak if I can reply to those without having any consultation?

Shri Joachim Alva (Kanara): We want to strengthen the hands of Government. (*Interruptions*)

Mr. Speaker: If the Congress members go on interrupting like this, I shall have to allow a discussion. While I am answering them.. (*Intrruptions*)

श्री बागड़ी : चार चार खड़े हैं। आप देख लो । हमारे खिलाफ तो आप ऐक्शन ले लेते हैं। इन को निकालो, जरा पता तो चले ।

Shri Parashar: Kindly allow me, Sir....

Mr. Speaker: Order, order. I have asked him twice. If he does not resume his seat, I will have to take action against him.

श्री बागड़ी : सदन को आप आधे घंटे के लिए स्थगित कर दें । ये जबर्दस्ती बोल रहे हैं ।

Mr. Speaker: Against him as well, if he continues.

It is no use reminding me that there are fundamental rights, there are provisions and privileges for Members of Parliament. I know that. Nothing of that sort has been done to impede that. I will see that no Member is impeded in the discharge of his duties. If it is said at this moment that he should not have been arrested or others might be arrested, what can I do at this moment? Members should reation? (*Interruptions*).

That is a different thing altogether. I have been asking again and again. If discussion is asked for, then I can. I cannot order that a discussion would be there. If the members want to put questions, I can allow; otherwise, I will pass on.

Shri Hari Vishnu Kamath: You are going into the point raised....

Mr. Speaker: Now he need not raise it.

Shri Hari Vishnu Kamath: You said earlier that as regards that particular point raised, you would go into that later.

Mr. Speaker: If I have said that, I will go into it.

Shri Hari Vishnu Kamath: It is a question about your own jurisdiction and your own authority. We shall bring it up later on.

अध्यक्ष महोदय : श्री किशन पटनायक ।

श्री बागड़ी : मेरा एक व्यवस्था का प्रश्न है । आपने वचन दिया था कि मुझे आप इसको उठाने का मौका देंगे । सुन कर आप निर्णय लें । मैं आपकी मर्जी की बात कहूंगा ।

हमारा भी ध्यानाकर्षण का प्रस्ताव था । लेकिन आपने उसको नामंजूर कर दिया इस आधार पर कि उस से मिलता जुलता प्रस्ताव आपके पास पहले था । आपने कहा कि जो परिस्थिति बदली है वह परिस्थिति उसके साथ जवाब में आ जाएगी । विद्यार्थियों के प्रदर्शन के बारे में जो ध्यानाकर्षण का प्रश्न है , जो कि पहले से मंजूर हो चुका था, चूंकि उस को लिया जा रहा था इस लिए आप ने कहा कि इसकी जरूरत नहीं है, वह इस के साथ आ सकता है । लेकिन मैं आपकी एक बात पर व्यवस्था चाहता हूं । जो अब हालात पैदा हुए हैं, जैसे डा० राम मनोहर लोहिया, संसद सदस्य की गिरफ्तारी, देशव्यापी विद्यार्थियों की गिरफ्तारियां, मेरे घर पर पुलिस का पहरा, पटनायक जी के घर पर पुलिस का पहरा और चारों तरफ पुलिस का आतंक,

[श्री बागड़ी]

तो यह जो जवाब घर मंत्री का है, जोकि डंडे के बड़े बहादुर मालूम दिये हैं और नन्दा जी से भी आगे बढ़ गए मालूम देते हैं, उसको भी इसके अन्दर आना चाहिए था...

Shri Prashar: I rise on a point of order.

श्री बागड़ी : वर्ना हमारा ध्यानाकर्षण का जो प्रस्ताव था वह आपको स्वीकार करना चाहिये था।

अध्यक्ष महोदय : अब आप बैठ जायें। मैं ने सुन लिया है।

श्री बागड़ी : क्या डंडे दिखाते हो?

Shri Parashar: Just now before the hon. Member was allowed to put his question, you ruled that only questions would be allowed and discussion would not be allowed. Therefore, discussion should not be allowed. My point of order is under Rule 372.

13.00 hrs.

श्री किशन पटनायक : अध्यक्ष महोदय, चूंकि ** इस देश में....

Mr. Speaker: That would be expunged.

श्री राधेलाल व्यास : अध्यक्ष महोदय, इस प्रकार के शब्दों को केवल एक्सपंज करना ही काफी नहीं है। जो माननीय सदस्य इस तरह की भाषा का प्रयोग करते हैं, उन को आईन्दा इस का मौका नहीं मिलना चाहिए।

श्री मधु लिमये : क्या काटा है?

अध्यक्ष महोदय : जो कुछ माननीय सदस्य ने कहा है, वह काटा है।

श्री मधु लिमये : पूरा? सब का सब?

श्री किशन पटनायक : चूंकि **इस देश में आज एक रक्त पिपासु और पैशाचिक प्रशासन चलाना चाहते हैं और विद्यार्थी पीढ़ी को उस का पहला शिकार बनाना चाहते हैं, मैं उन से जानना चाहता हूं कि क्या उन्होंने इस बात पर भी गौर किया है कि इस तरह की पाबन्दी लगाने का नतीजा यह हो सकता है कि 18 तारीख को, और उसके बाद भी, सारे देश में अशांति की बहुत सी घटनायें हों, क्योंकि विद्यार्थी लोग इस मार्च को रोकने वाले नहीं हैं और वे अपनी अपनी जगहों से निकल चुके हैं। मैं उन को यह भी चेतावनी दे देना चाहता हूं कि जिन विद्यार्थियों के पहले राष्ट्रीय मार्च, पर इन लोगों ने प्रतिबन्ध लगाया है, उसी विद्यार्थी पीढ़ी के द्वारा उन लोगों की जिन्दगी का अन्त होगा। (*Interruptions*)

Shri Raghunath Singh: Is it a question? (*Interruptions*)

Mr. Speaker: There ought to be some limit. I would ask theh hon. Members on this side of the House to have patience. But I would like the hon. Members on the Opposition side to consider whether these things....

श्री किशन पटनायक : मेरा मतलब राजनीतिक जिन्दगी से है।

श्री मधु लिमये : माननीय सदस्य का मतलब राजनीतिक जिन्दगी से है। वह खुलासा कर रहे हैं। आप उन का खुलासा स्वीकार कीजिए।

Mr. Speaker: ....whether these things can be permitted and whether the Opposition supports such assertions as have been made here....

कुछ माननीय सदस्य : इन शब्दों को एक्सपंज कर दिया जाये।

*Expunged as ordered by the Chair.

Shri R. S. Pandey: I do not support the idea of expunction. I would request you to allow the words to remain. Let the people of the nation know what exactly they want and what the plot against this democratic set-up is.

श्री किशन पटनायक . अध्यक्ष महोदय, क्या मेरे प्रश्न का जवाब नहीं मिलेगा ? मैंने पूछा है कि क्या उन्होंने इस परिणाम पर गौर किया है कि 18 तारीख को और उसके बाद अशान्ति की घटनायें होंगी और क्या उन के लिए होम मिनिस्टर साहब जिम्मेदार होंगे या * * जिम्मेदार होगी ।

श्री मुत्याल राव (महबूबनगर) : अध्यक्ष महोदय, माननीय सदस्य यह जो बार बार ** कह रहे हैं, यह उचित नहीं है और इन शब्दों को रिकार्ड पर नहीं रहने देना चाहिए ।

अध्यक्ष महोदय : इस बात का जवाब दे दिया जाये कि क्या गवर्नमेंट ने यह विचार किया है कि इस किस्म की पाबन्दी लगाने से अशान्ति और ज्यादा बढ़ेगी और दुर्घटनायें भी ज्यादा होंगी ।

Shri Y. B. Chavan: What the hon. Member asked was not a question but it was a threat.

Shri Kishen Pattnayak: It is a question.

Shri Y. B. Chavan: I can tell him that I can digest him and his threats also. I am not afraid of them.

श्री बागड़ी . चीन से अपनी जमीन छुड़ाओ न । वहां पर हमारे दस हजार आदमी मरवा कर आए हैं और यहां पर बच्चों पर गोली चलाते हैं ।

Shri Y. B. Chavan: The interests of the student community are nearer to our heart, and we shall certainly look to their interests much better. But these people who are making these instigations are misleading and ruining the life of the students.

श्री किशन पटनायक : मैंने पूछा है कि 18 तारीख......

अध्यक्ष महोदय : माननीय सदस्य के सवाल का जवाब आ गया है ।

श्री किशन पटनायक . आप जवाब दिलवाइये ।

अध्यक्ष महोदय : जवाब आ गया है—श्री बनर्जी ।

श्री स० मो० बनर्जी . इस स्टेटमेंट से यह मालूम होता है कि दिल्ली प्रशासन ने जो फ़ैसला किया है, उस पर गृह मंत्री ने अपनी मुहर लगा दी है । क्या उनके नालेज में यह बात है कि तमाम नेताओं ने यह आश्वासन दिया है कि आज विद्यार्थियों के दिमागों में जो भ्रम है या गुस्से की भावना है, उस को दूर करने के लिए राष्ट्रीय पैमाने पर आयोजित किये गए इस जलूस के द्वारा उन को यहां बुला कर, पार्लियामेंटरी डेमोक्रेसी के आधार पर उन को सही रास्ते पर लाया जायेगा और वह जलूस शान्तिमय ढंग से निकलेगा ? मेरा सवाल यह है कि क्या यह बात सच है कि गृह मंत्री जी और प्रधान मंत्री जी को उन्होंने आश्वासन दिया था कि यह जलूस शान्तिमय ढंग से निकलेगा । उस के बावजूद यह जो पाबन्दी लगाई गई है, अगर उस के कारण पूरे देश में कोई अशान्ति की आशंका होने वाली है, तो उस की जिम्मेदारी सरकार पर होगी । मैं यह भी जानना चाहता हूं कि बिना सारे सूबों की सरकारों को पूछे यह प्रतिबन्ध क्यों लगाया गया है ।

Shri Y. B. Chavan: The hon. Member's main point is what led Government or the local administration to impose this ban. It was certainly a question of the judgment of the situation and the Delhi Administration took a judgment that this march would certainly lead to law-breaking and certainly create disturbances in Delhi. This Government and particularly I, certainly endorse the judgment of the

**Expunged as ordered by the Chair.

[Shri Y. B. Chavan]

Delhi Administration, and we have taken that decision on that basis. That was what he wanted to know.

Shri S. M. Banerjee: My point was whether the imposition of the ban...

Mr. Speaker: His question has been answered.

Shri S. M. Banerjee: My point is whether the imposition of the ban would not further aggravate the situation.

Mr. Speaker: That was the question which was answered.

Shri Y. B. Chavan: Our judgment is that it would not.

Shri Kishen Pattnayak: Your judgment always goes wrong.

श्री मधु लिमये : अध्यक्ष महोदय, मौजूदा संविधान के मातहत जब से यह लोक सभा बनी है, इस के सामने किसानों ने, मजदूरों ने और तमाम जनता ने कई विराट और शक्तिशाली प्रदर्शन किये हैं। पहली बार हिन्दुस्तान के छात्र, प्राथमिक स्कूलों के छात्रों से लेकर विश्वविद्यालयों में पढ़ने वाले, जिन की संख्या इस वक्त सात करोड़ है, एक राष्ट्रीय मोर्चा निकाल रहे थे और इस पर पाबन्दी लगाई गई है 7 नवम्बर की घटनाओं का बहाना बना कर। 7 नवम्बर की घटनाओं के बारे में मैं यह निवेदन करना चाहता हूं कि.....

अध्यक्ष महोदय : माननीय सदस्य सवाल करे।

श्री मधु लिमये : उस तरफ़ से इस का ज़िक्र किया गया है, इसलिए मुझे भी यह बात कहनी पड़ती है।

अध्यक्ष महोदय . माननीय सदस्य बहस न करें।

श्री मधु लिमये : मैं बहस नहीं कर रहा हूं। मैं प्रश्न पूछना चाहता हूं।

अध्यक्ष महोदय : आप तो मुझ से ही लड़ने लगे हैं।

श्री मधु लिमये : मैं आप से नहीं लड़ रहा हूं। मैं यह निवेदन करना चाहता हूं कि जब आपने दूसरे माननीय सदस्यों को पांच, पांच, सात सात मिनट दिये हैं, तो आप कम से कम मुझे प्रश्न तो पूछने दीजिये।

**

मैं आज बहुत गम्भीरता के साथ यह आरोप लगा रहा हूं।

अध्यक्ष महोदय : माननीय सदस्य सिर्फ़ आरोप ही न लगाते रहें। वह सवाल करें।

श्री मधु लिमये : मैं 7 नवम्बर की घटनाओं और वर्तमान स्थिति का रिश्ता बता रहा हूं।

अध्यक्ष महोदय : इस वक्त 7 नवम्बर, की घटनाओं पर डिस्कशन नहीं हो सकता है। मैं इस सवाल की इजाज़त नहीं दे सकता हूं। मैं इस को निकाल दूंगा।

श्री मधु लिमये : निकाल क्यों देंगे? आप ने इस को निकाल क्यों दिया? आप इस को न निकालिए। मुझे इस पर एतराज़ है। आप कैसे निकाल सकते हैं। इस बारे में मेरा पायंट आफ़ आर्डर है। आप नियम देख लीजिए।

अध्यक्ष महोदय : क्या आप सवाल करना चाहते हैं?

श्री मधु लिमये : एक्सपंक्शन के बारे में नियम 380 है, जो इस प्रकार है....

अध्यक्ष महोदय : श्री मौर्य।

श्री मधु लिमये : आप मेरा पायंट आफ़ आर्डर सुनिए। यह कैसे चल सकता है? मैं सवाल कर रहा हूं। आप ने इस को एक्सपंज

**Expunged as ordered by the chair.

क्यों कर दिया ? उस के बिना मेरा सवाल कैसे पूरा होगा ?

अध्यक्ष महोदय : मैं इस बारे में झगड़ा नहीं कर सकता हूं । अगर माननीय सदस्य सवाल करना चाहते हैं, तो करें ।

श्री मधु लिमये : आप मेरा पायंट आफ़ आर्डर सुनिए । एक्सपंज करने के सम्बन्ध में रूल 380 है ।

अध्यक्ष महोदय : आप उस को छोड़ दीजिए ।

श्री मधु लिमये : मैं उस को कैसे छोड़ सकता हूं ? मैं नियमों का पाबन्द हूं । मैं नियमों के अनुसार चलता हूं । नियम आप और मुझ, दोनों पर लागू होते हैं । मैं नियम के अधीन रह कर आप से प्रेमपूर्वक प्रार्थना करता हूं, विनय के साथ हाथ जोड़ता हूं, कि आप मेरा पायंट आफ़ आर्डर सुनिए ।

अध्यक्ष महोदय : मैं आप से विनय करता हूं कि आप सवाल कीजिए जो इस पर मुनासिब हो ।

श्री मधु लिमये : सवाल कर रहा हूं । लेकिन आपने मेरे इस वाक्य को कार्यवाही से क्यों काट दिया ?

अध्यक्ष महोदय अब आप सवाल कीजिए ।

श्री मधु लिमये : मैं सवाल कर रहा हूं लेकिन मेरा प्वाइंट आफ आर्डर सुन लीजिए । या तो आप यह निदेश दीजिए कि यह कार्यवाही में रहेगा .... (**व्यवधान**)

अध्यक्ष महोदय : आप सवाल कीजिए ।

श्री मधु लिमये : कार्यवाही में रहेगा, इस आधार पर मैं सवाल कर रहा हूं । अध्यक्ष महोदय, तो मेरा यह सवाल है कि 7 नवम्बर, की घटनाओं के पीछे बड़ा रहस्य और राज है । इसलिए उस का आधार लेकर छात्रों के राष्ट्रीय मोर्चे पर पाबन्दी लगाना ठीक नहीं है । अब मेरा प्रश्न यह है कि इधर एक अरसे से छात्रों के अन्दर घोर असंतोष फैला है । उन की कई मांगें हैं । उनके पेटीशन तो हम यहां जरूर रखेंगे लेकिन साथ साथ इन को यह जरूर अधिकार होना चाहिए था शांतिपूर्ण यहां पर एक मोर्चा ले कर आने का । अब यह मध्य प्रदेश की खबर है.....

अध्यक्ष महोदय : अब मैं फिर बन्द करता हूं मिस्टर मधु लिमये

श्री मधु लिमये : मैं सवाल ही कर रहा हूं ।

अध्यक्ष महोदय: फिर मैं इजाजत नहीं दूंगा ।

Shri Madhu Limaye: ...."Nearly 20 colleges in Madhya Pradesh closed since the middle of September...."

अध्यक्ष महोदय : मैं पहले भी कह चुका और फिर कह रहा हूं कि आप सवाल करिए ।

श्री मधु लिमये : सवाल ही कर रहा हूं । 20 कालेजेज इसलिए बन्द हैं......

Shri Prashar: He is defying the chair....

Shri Madhu Limaye: I am not. Let him please shut up.

अध्यक्ष महोदय : अगर आप सवाल नहीं करते तो मुझे बन्द करना पड़ेगा ।

श्री मधु लिमये : अध्यक्ष महोदय, मध्य प्रदेश में 20 कालेज इसलिए बन्द हैं ... (**व्यवधान**) क्या सरकार को इस बात का पता है कि मध्य प्रदेश में दशहरा और दीवाली की छुट्टी के बाद भी 20 कालेज इसलिए नहीं खुल सके क्योंकि कालेज के छात्रों से मध्य प्रदेश की सरकार ने इस तरह की मांग की कि वह अच्छा सलूक और व्यवहार करेंगे, इस की गारन्टी लिख कर दें.....

श्री दाजी : नहीं नहीं । माफी नामा लिख कर दे, उन के गार्जियन्स भी लिख कर दें, विद्यार्थी भी लिख कर दें और गार्जियन्स भी नहीं लिखेंगे और विद्यार्थी भी नहीं लिखेंगे, गलत पालिसी है यह.. (**व्यवधान**)

श्री मधु लिमये : तो अध्यक्ष महोदय, क्या सरकार को इस बात का पता है ? आप ने कहा कि शिक्षा संस्थाओं की आटोनामी...

अध्यक्ष महोदय : मिस्टर बी० पी० मौर्य । ..... (**व्यवधान**)

I ask him to stop.

श्री मधु लिमये : नहीं अध्यक्ष महोदय, मेरा यह सवाल है.....

अध्यक्ष महोदय : नहीं, मैंने आप से कहा कि आप अब स्टाप कर दीजिए । श्री बी० पी० मौर्य ।

श्री मधु लिमये : मेरा सवाल खत्म हो रहा था.....

अध्यक्ष महोदय : नहीं, मैंने खत्म कर दिया । अब आप नहीं कर सकते ।

श्री मधु लिमये : मेरा सवाल खत्म हो गया, आप उस का जवाब दिलवाइये ।

अध्यक्ष महोदय : अब आप बैठ जाइए ।

श्री मधु लिमये : अब अध्यक्ष महोदय, इस तरह कार्यवाही कैसे चल सकती है ? मेरे प्रश्न का जवाब दिलवाइये न । मैं बैठ जाऊंगा ।

अध्यक्ष महोदय : श्री बी० पी० मौर्य ।

श्री मधु लिमये : अध्यक्ष महोदय, मैं बैठ जाता हूं, आप जवाब दिलवाइए ।

अध्यक्ष महोदय : मिस्टर बी० पी० मौर्य, आप सवाल करेंगे या नहीं ?

श्री मधु लिमये : अध्यक्ष महोदय, इस तरह नहीं चलेगा।.... (**व्यवधान**) मैं बैठ गया था लेकिन मैं प्रश्न का जवाब चाहता हूं।

....

अध्यक्ष महोदय : मैंने आप को इतनी दफा कहा, आपने नहीं माना । मैंने उसी वक्त बन्द कर दिया ।

श्री मधु लिमये : अध्यक्ष महोदय, मैं बैठ गया था, अभी भी बैठ जाता हूं । मेरे प्रश्न का जवाब दिलवा दीजिए ।

अध्यक्ष महोदय : नहीं अब यही नहीं हो सकता ।

श्री बागड़ी : अध्यक्ष महोदय, आप नाराज न हों, गुस्सा न करें। ठंडे दिल से काम चलायें । सरकार को बचाने की बात न करें.. (**व्यवधान**) ठीक है जब तक बोलते रहे, तब तक तो आप कहते रहे कि लम्बा मत करो । लेकिन जब सवाल हो गया तो आ गया तो उस का जवाब न आये यह बड़ी गलत परम्परा डाल रहे हैं आप ।

अध्यक्ष महोदय : अब आप बैठ जाइए ।

श्री बागड़ी : मैं बैठ जाता हूं, लेकिन शक्ति का उपयोग न्याय से करिए । कर सकते हो आप.......

अध्यक्ष महोदय मिस्टर बी० पी० मौर्य ।

श्री मधु लिमये : मैं बैठ गया हूं । बैठ जाता हूं लेकिन मेरे प्रश्न का जवाब तो आना चाहिए ।

अध्यक्ष महोदय : कोई प्रश्न आपने नहीं किया है ।

श्री मधु लिमये : किया है अध्यक्ष महोदय । यह आप कैसे कह रहे हैं ?

Shrimati Renu Chakravartty: He has asked a question. The Minister should answer it.

Shri Dinen Bhattacharya: He has asked the question.

Mr. Speaker: Is there any answer that can be given?

Shri Y. B. Chavan: The only point the hon. Member wanted to convey was that the students have got certain grievances. I have referred to that in my own statement. We can certainly discuss with them. I have taken that position. If that is all that the hon. Member wants to say, there is no difficulty. But my only point is that for that a 'national march' is not necessary.

श्री मधु लिमये : प्रश्न का जवाब आना चाहिए ।..... (**व्यवधान**)

अध्यक्ष महोदय : मिस्टर मधु लिमये, आप बाहर चले जायें ।

श्री मधु लिमये : क्यों बाहर चला जाऊं ?

अध्यक्ष महोदय : क्योंकि आप रुकावट डाल रहे हैं ।

श्री मधु लिमये : मैं नहीं रुकावट डाल रहा हूं । मंत्री महोदय रुकावट डाल रहे हैं । मैंने एक ठोस और निश्चित सवाल पूछा उसका जवाब दिलवाइए ।

अध्यक्ष महोदय : आप बाहर चले जाइए ।

श्री मधु लिमये : मैं बाहर जाने के लिए तैयार हूं । आप जवाब दिलवाइए ।

अध्यक्ष महोदय : अब आप बाहर चले जाइए ।... (**व्यवधान**)

(**श्री मधु लिमये सदन से बाहर चले गए**)

श्री मौर्य : अध्यक्ष महोदय, देश के विद्यार्थियों में बढ़ती हुई अशांति, उन के मन में बढ़ता हुआ रोष, इन दो कारणों से वह यहां शांतिपूर्वक कोई अपना प्रदर्शन करना चाहते थे । उस पर रोक लगा दी गई । विद्यार्थियों की कुछ समस्यायें हैं और उन समस्याओं के संबंध में देश के वाइसचांसलर की जो बैठक हुई थी, और जो शिक्षा के विशेषज्ञ हैं उन की बैठक हुई थी, क्योंकि मैं एक विद्यार्थी भी हूं और अध्यापक भी हूं, इस नाते इस ओर मैं भी थोड़ी बहुत अपनी दिलचस्पी रखता हूं, उन्होंने कुछ सिफारिशें की थीं कि विद्यार्थियों में बढ़ता हुई अशांति और रोष केवल राजनीतिक दलों के हस्तक्षेप के कारण ही नहीं है, जिस में कि कांग्रेस भी शामिल है क्योंकि कांग्रेस पथ लीग ने सब से पहले पहले जन्म लिया था और यह श्रेय अगर जाता है किसी को तो कांग्रेस को जाता है कि विद्यार्थी और अध्यापकवर्ग को राजनीति में घसीटा है, तो उनमें बेकारी है विद्यार्थियों में, शिक्षा मंहगी है, पढ़ने लिखने के बाद नौकरी नहीं मिलती है, शिक्षा का पढ़ाने का जो माध्यम है वह गोरों की भाषा में है, इन तमाम समस्याओं को लेकर जो विद्यार्थीवर्ग में असंतोष है, और जो इम्तहान के तरीके हैं वह गलत हैं, इन तमाम समस्याओं को लेकर विद्यार्थी आज अपना मोर्चा लाने वाले थे, तो उन समस्याओं की ओर भी सरकार का ध्यान जा रहा है क्या क्योंकि जब तक उन की समस्याओं का हल नहीं होता विद्यार्थीवर्ग में शांति नहीं हो सकती ?

Shri Y. B. Chavan: Yes. We are very keen about tackling the problems that the students have. As I said in my own statement, there are certainly some justifiable grievances that the student community has got and they need to be looked into. For that, not only are we willing to discuss with them, but we are prepared to seek opportunities for such discussion.

Shri S. Kandappan (Tiruchengode): Is there any machinery set up for the purpose?

Shri S. M. Banerjee: The Education Minister has been made External Affairs Minister. This is how they go about it.

Shrimati Renu Chakravartty: Let him answer it. This is a very serious situation agitating the whole country. A large number of institutions are closed. Let him tell us what is it that they are thinking of. Are they going

[Shri Y. B. Chavan]

to deal with it by imposing these restrictions or are they going to deal with it by positive measures. (*Interruptions*). Let them be specific.

श्री हुकम चन्द कछवाय : माननीय गृह मंत्री जी ने अपने वक्तव्य में बताया, 7 तारीख की घटना का उल्लेख किया तो मैं जानना चाहता हूं कि क्या माननीय मंत्री जी को इस बात का ध्यान है कि गोवध विरोधी प्रदर्शन के संयोजक जैन मुनि, सुशील कुमार जी ने यह बात कही है कि प्रमुख किसी भी जनसंघी को पदाधिकारी नहीं बनाया गया था बल्कि कांग्रेस के कुछ प्रमुख लोगों को कुछ प्रमुख पद दिए गए थे, ऐसा उन्होंने अपने वक्तव्य में कहा है जो इस के संयोजक थे, तो जनसंघ पर यह सारा कलंक थोपा गया है, मेरी पार्टी को बदनाम करने के लिए और यह जो दो सौ कार्यकर्त्ता पकड़े गए क्या इसी उद्देश्य से पकड़े गये हैं कि आने वाले 18 तारीख को जो विद्यार्थियों का प्रदर्शन था, उनमें भय पैदा हो जाये और वह नहीं आयें और दूसरी बात मैं यह पूछना चाहता हूं कि आज के "हिन्दुस्तान" में छात्रों को रास्ते में ही पकड़ा जायेगा, यह खबर निकली है और वहां जज नियुक्त कर दिए गए हैं उन्हें रास्ते में रोका जायेगा, तो मैं जानना चाहता हूं कि क्या इसकी सूचना गृह मंत्री को पहले से थी छात्रों को जो पकड़ा जायगा और रास्ते में सजा दी जायगी और उन को ऐसा भय है तो मैं यह जानना चाहता हूं कि क्या विद्यार्थियों की ओर से आप को इस बात का आश्वासन नहीं दिया गया कि हमारा जो प्रर्शन होगा वह शांतिपूर्वक होगा और आप के पास ऐसी कौन सी एजेंसी है जिससे आप को इस बात का पता चला और आप को भय लगता है कि विद्यार्थी यहां आ कर उत्पात करेंगे, तोड़फोड़ करेंगे, किस एजेंसी से यह बात आप को मालूम हुई है ?

Shri Y. B. Chavan: I do not think there is anything which I can reply to this particular question. Naturally Government has its sources of getting information and making an assessment of the situation.

Shri Joachim Alva: I want only one minute. (*Interruptions*)

श्री बागड़ी : मेरा भी काल एटेन्शन नोटिस था, उस पर मेरे भी दस्खत हैं ।

अध्यक्ष महोदय : बागड़ी जी, आपके दस्तखत नहीं हैं ।

श्री बागड़ी : मैंने आज काल एटेन्शन नोटिस दिया है ।

श्री हुकम चन्द कछवाय अध्यक्ष महोदय, मैंने जो प्रश्न पूछा था, उसका उत्तर नहीं आया, मैंने पूछा था कि 7 नवम्बर की घटनाओं के सम्बन्ध में जो जिम्मेदारी हमारे ऊपर थोपी गई है, उस के सम्बन्ध में मुनि सुशील कुमार जी ने कहा है कि इस में जनसंघ का हाथ नहीं था, उन्होंने . . . .

Mr. Speaker: The Home Minister might reply to that part of the question as well which had been put by Mr. Kachhavaiya. क्या यह इल्जाम जो लगाया गया था कि जनसंघ ने यह सब कुछ करवाया है, इस के सम्बन्ध में मुनिजी ने कहा है कि ऐसा नहीं था । क्या यह कार्यवाही उस सारी चीज को छिपाने के लिये की जा रही है और स्टूडेन्ट्स के यहां आने पर पाबन्दी लगाने के लिये की जा रही है ?

Shri Y. B. Chavan: I would certainly like to have notice of this question, because I will have to look into the previous statements on this particular matter. I thought this question did not arise out of this particular statement, that is why I did not reply to it.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, प्रश्न का उत्तर नहीं आया ।

अध्यक्ष महोदय : अब आप बैठ जाइये ।

श्री हुकम चन्द कछवाय : मैं आपकी आज्ञा से बैठ जाऊंगा, लेकिन.....

अध्यक्ष महोदय : वह कहते हैं कि पेपर्स देखेंगे ।

श्री बागड़ी : अध्यक्ष महोदय, मेरा काल-एटेन्शन नोटिस आज भी था और उस दिन भी था । अगर मेरे दस्तखत उस दिन नहीं थे, तो भी आपको इस ध्यान आकर्षण प्रस्ताव पर प्रश्न पूछने का मौका देना चाहिये, क्योंकि इस का सम्बन्ध देशव्यापी छात्रआन्दोलन से है । आज हिन्दुस्तान का छात्र जहां भी खड़ा हैं, वहां पर धरती जल रही है ... (**व्यवधान**)

अध्यक्ष महोदय : बागड़ी जी, आप बैठ जाइये ।

श्री बागड़ी : आप सुनें, अध्यक्ष महोदय । आखिर यह लोक सभा है, हम किस लिये यहां आये हैं, । देश के बच्चों पर, छात्रों पर यह सरकार गोली चलाये और आप हमें यह कहने भी न दें, उन पर पाबन्दी लगाई जाये ।

अध्यक्ष महोदय : इस तरह से नहीं कहा जा सकता ।

श्री बागड़ी : किस तरहसे कहा जा सकता है । आप एक दफा मेरी बात सुन लीजिये । डा० राम मनोहर लोहिया को गिरफ्तार किया गया है । मेरा प्रश्न था...

अध्यक्ष महोदय : यह बात इस वक्त नहीं उठ सकती । Papers to be laid on the Table.

श्री बागड़ी : आपको मेरी बात पूरी सुननी पड़ेगी । यह नहीं हो सकता कि आप मौका न दें । आज सारे हिन्दुस्तान के छात्र जहां खड़े हैं, वहां पृथ्वी जल रही है, उन को गिरफ्तार कर के जेलों में डाला जा रहा है । चह्वाण साहब, याद कर लें, जिस रास्ते नन्दा गये उसी रास्ते ये आपको भेजेंगे....

Mr. Speaker: Mr. Bagri shall go out. अगर आप बाहर नहीं जाते हैं, तो मुझे आपको नेम करना पड़ेगा । बागड़ी रुकावट डाल रहे हैं, मैं उनको नेम करता हूं । वह काम नहीं चलने देते हैं, डिसआर्डरली बिहेव कर रहे हैं, डिसआर्डरली सीन क्रियेट कर रहे हैं ।

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to move:

"That Shri Bagri, a member of the House, named by the Speaker, be suspended from the service of the House for ten days."

Shri A. K. Gopalan: Let him name all of us. (*Interruptions*)

श्री बागड़ी : अध्यक्ष महोदय, जिन्दगी के दिन बहुत थोड़े हैं, ये आपको मारने का प्लान कर रहे हैं । मैं जान से हाथ धोने से बचा रहा हूं ।

Mr. Speaker: The question is:

"That Shri Bagri, a member of the House, named by the Speaker, be suspended from the service of the House for ten days."

Lok Sabha divided:

Division No. 7] **AYES** **13.27 hrs.**

Achal Singh, Shri
Alagesan, Shri
Alva, Shri Joachim
Babunath Singh, Shri
Bakliwal, Shri
Bal Krishna Singh, Shri
Barupal, Shri P. L.
Basappa,*Shri
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Chanda, Shrimati Jyotsna
Chaudhuri, Shri D.S.
Chaudhuri, Shrimati Kamala
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chavda, Shrimati Johraben
Daljit Singh, Shri
Dass, Shri C.
Dighe, Shri
Dinesh Singh, Shri
Dixit, Shri G. N.
Dwivedi, Shri M. L.
Ganapati Ram, Shri
Gandhi, Shri V. B.
Harvani, Shri Ansar
Hazarika, Shri J. N.
Heda, Shri

Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri M. L.
Jadhav, Shri Tulshidas
Jamunadevi, Shrimati
Jyotishi, Shri J. P.
Kedaria, Shri C.M.
Khadilkar, Shri
Khan, Shri Shahnawaz
Kotoki, Shri Liladhar
Lalit Sen, Shri
Laskar, Shri N. R.
Mahadeva Prasad, Dr.
Majithia, Shri
Malaichami, Shri M.
Malhotra, Shri Inder J.
Mallick, Shri Rama Chandra
Manaen, Shri
Mehdi, Shri S. A.
Mehrotra, Shri Braj Bihari
Mehta, Shri J. R.
Mehta, Shri Jasvant
Minimata, Shrimati
Mishra, Shri Bibhuti
*Mishra, Shri M. P.
Misra, Shri Shyam Dhar
Mohsin, Shri
Morarka, Shri
More, Shri K. L.
Mukerjee, Shrimati Sharda
Murthi, Shri B. S.
Murti, Shri M.S.
Muthiah, Shri
Naskar, Shri P. S.
Niranjan Lal, Shri
Pandey, Shri R. S.
Panna Lal, Shri
Parashar, Shri
Patil, Shri D. S.
Patil, Shri S. B.
Patil, Shri S. K.
Pattabhi Raman, Shri C. R.
Prabhakar, Shri Naval
Pratap Singh, Shri
Puri, Shri D. D.
Rai, Shrimati Sahodra Bai
Rajdeo Singh, Shri
Ram Sewak, Shri
Ram Swarup, Shri
Rananjai Singh, Shri
Rane, Shri
Ranga Rao, Shri
Rao, Shri Jaganatha
Rao, Shri Krishnamoorthy
Rao, Shri Muthyal
Rao, Shri Ramapathi
Rao, Shri Thirumala
Ray, Shrimati Renuka
Reddi, Dr. B. Gopala
Reddy, Shri H. C. Linga
Reddy, Shrimati Yashoda
Roy, Shri Bishwanath
Sadhu Ram, Shri
Shah, Shri Manabendra
Sham Nath, Shri
Shankaraiya, Shri
Shastri, Shri Ramanand
Sheo Narain, Shri
Shukla, Shri Vidya Charan
Shyamkumari Devi, Shrimati
Siddananiappa, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Singha, Shri G. K.
Sinhasan Singh, Shri
Snatak, Shri Nardeo
Soundram Ramachandran, Shrimati
Subramanyam, Shri T.
Sumat Prasad, Shri
Surendra Pal Singh, Shri
Swaran Singh, Shri
Tantia, Shri Rameshwar
Tyagi, Shri
Uikey, Shri
Ulaka, Shri Ramachandra
Upadhayaya, Shri Shiva Dutta
Varma, Shri Ravindra
Veerabasappa, Shri
Venkatasubbaiah, Shri P.
Vyas, Shri Radhelal
Wasnik, Shri Balkrishna

NOES

Bagri, Shri
Banerjee, Shri S. M.
Barua, Shri Hem
Bhattacharya, Shri Dinen
Bheel, Shri P. H.
Chakravartty, Shrimati Renu
Chatterjee, Shri H. P.
Daji, Shri
Gopalan, Shri A. K.
Gupta, Shri Kashi Ram
Gupta, Shri Priya
Kakkar, Shri Gauri Shankar
Kamath, Shri Hari Vishnu
Kandappan, Shri S.
Koya, Shri
Krishnapal Singh, Shri
Maurya, Shri
Mohan Swarup, Shri
Muhammad Ismail, Shri
Mukerjee, Shri H. N.
Muzaffar Husain, Shri
Pattnayak, Shri Kishen
Pottekkatt, Shri
Raghavan, Shri
Ram Singh, Shri
Ranga, Shri
Rawandale, Shri
Reddy, Shri Yallamanda
Roy, Dr. Saradish
Shastri, Shri Prakash Vir
Singh, Shri J. P.
Singh, Shri Y. D.
Tan Singh, Shri
Vimla Devi, Shrimati

Mr. Speaker: The result of the division is: *Ayes* 118; *Noes* 34.

The motion was adopted.

Mr. Speaker: In pursuance of that decision of the House, I will request Mr. Bagri just to go out.

श्री बागड़ी : अध्यक्ष महोदय, मैं अपने पैरों पर नहीं जाऊंगा, मैं बैठा हूं, आप जो मर्जी आये वह करें ।

Shri S. M. Banerjee: May I request you to adjourn the House for half an hour?

Shri Priya Gupta: This is the killing of democracy in this country.

श्री किशन पटनायक : लोक सभा को पुलिस राज के अन्दर बन्द मत कीजिये । लोक सभा में भी पुलिस राज चल रहा है चह्वाण साहब का ।

* Shri M. P. Misra has voted sitting on the seat of Shri Dodda Thimmiah.

Mr. Speaker: Mr. Bagri is not going out. I will adjourn the House for fifteen minutes so that better counsels might prevail.

13.32 hrs.

The Lok Sabha then adjourned till Forty-seven Minutes past Thirteen of the Clock.

The Lok Sabha re-assembled at Forty-seven minutes past Thirteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

RE: CALLING ATTENTION NOTICE (*Query*)

Shrimati Renu Chakravartty (Barrackpore): Sir, may I raise the question about my Calling Attention Notice? I have given notice of one important Calling Attention matter. Yesterday, we had raised this question about the railway accident near Siliguri. Shri S. K. Patil is in Calcutta. He has said in a statement that the accident was due to sabotage and he also said that the saboteurs should be shot at sight. But one thing we are not able to understand; What does the Minister propose to do to avoid accidents? The only hope is to pray to God and therefore we always pray to God!

Now, in the newspapers there has appeared a news item that the Eastern Command of our Indian Army has stated again and again that in these strategic areas they have been warning the Railway Ministry that the signals, tracks, everything in respect of the line, including supervision, should be improved. Under the circumstances, it is very important that the Prime Minister should reply to this question. I do not know why she is not here. I had addressed my Calling Attention notice to the Prime Minister. There are one or two contradictions here. On one of our most important sectors of defence, that is the eastern sector, the Army Command there has been saying that it is the Railway Minister who is responsible for this accident and the death of the jawans in this vital defence sector, which had occurred owing to inadequate protection for the army personnel. On the other hand, the Railway Ministry says that this is due to sabotage and the Ministry does not know what to do! This is a very important point and it should be answered. It is a matter of urgent public importance, and it has to be answered by the Prime Minister. I am not able to understand why it has been disallowed.

Shri S. M. Banerjee (Kanpur): On this matter,—

Mr. Deputy-Speaker: Is he oging to speak on the very same matter?

Shri S. M. Banerjee: It is on the same matter. May I submit that when we tabled the Calling Attention Notice, just after the accident, when the Adjournment Motion failed because we were not 50—

Mr. Deputy-Speaker: Are you also a signatory?

Shri S. M. Banerjee: I was a signatory. Kindly be patient and hear me for half a minute, Sir. Shri Patil was not present in the House. Some Members on this side of the House requested the hon. Speaker to hold it over till Shri Patil came back. He was in Calcutta. I do not know what was his business; the business was not connected with the railway affairs in Calcutta. He has made a statement which has appeared in the press. I request you kindly to allow this Calling Attention notice and ask the Railway Minister to reply.

Shrimati Renu Chakravartty: The Prime Minister.

Shri S. M. Banerjee: Let the Railway Minister or the Defence Minister make a statement on this matter; or the Prime Minister should make a statement whether the Railway Minister is not responsible for the line.

Shri Hem Barua (Gauhati): Sir, I want to add a few words. On this strategic area, accidents have occurred